

MINUTES OF THE MEETING No. 38/09 HELD ON 17.12.2008
UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl.DGFT.

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The 38/09 meeting of Advance Licensing Committee was held on 17.12.2008 under the Chairmanship of Shri S.K. Srivastva, Addl. DGFT.

Case No A-91 NC No.38/09 Dated 17.12.08	M/s. Surya International, Ahmedabad F.No.01/82/50/17 /AM08/DES-IV RLA F.No.08/24/40/347/AM07 .Lic.No.0810064076 dated 3/4/2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.12.2008.

Case No A-92 NC No.38/09 Dated 17.12.08	M/s. Bhogale Coating & Paints (P) Ltd, Mumbai F.No.01/83/50/98 /AM07/DES-IV RLA F.No.03/94/40/461/AM07 .Lic.No.0310393025 dated 4/8/2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.12.2008.

Case No A-93 NC No.38/09 Dated 17.12.08	M/s. Universal Oleoresins, Cochin F.No.01/85/162/062 /AM08/DES-IV RLA F.No.10/24/40/141/AM07 .Lic.No.1010026076 dated 21/3/2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.1.2009.

Case No M-340 NC No.38/09 Dated 17.12.08	M/s. Swastic Auto Industries, N. Delhi F.No.01/83/50/1947 /AM08/DES-IV RLA F.No.05/24/40/259/AM08 .Lic.No.0510207196 dated 6/8/2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.12.2008.

Case No M-341 NC No.38/09 Dated 17.12.08	M/s. Shyam Chemicals Impex., Bangalore F.No.01/83/50/140 /AM08/DES-IV RLA F.No.07/24/40/892/AM07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.1.2009.

Case No M-342 NC No.38/09 Dated 17.12.08	M/s. Nisha Industries Ljtd,, Ghaziabad F.No.01/83/50/832 /AM07/DES-IV RLA F.No.05/24/40/619/AM07 .Lic.No.0510793406 dated 30/10/2006
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 17.12.2008 offered by him the Committee decided to call for the following information from the firm as under:-

1. Net weight of export item

Accordingly the case may be re-listed on 14.1.2009.

New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 38/83-ALC1/2008 **MEETING DATE** : 17.12.2008

1	Case No.: 1/5/83-ALC1/2008	Party Name:COROMANDEL FERTILISER LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Approved
	HQ File :01/83/050/00096/AM09/	RLA File :09/24/040/00064/AM05/	Lic.No/Date:0910018635 27.05.2004	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case because it is already approved in NC Meeting No.31/83 dt. 29.10.2008			

2	Case No.: 1/6/83-ALC1/2008	Party Name:SONY FIREWORKS (P) LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Approved
	HQ File :01/83/050/00111/AM09/	RLA File :35/81/040/00022/AM06/	Lic.No/Date:3510017242 16.09.2005	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case as licences has been issued under para 4.7.1 of HBP on repeat basis.			

3	Case No.: 26/33/82-ALC1/2005	Party Name:JOHNSON & JOHNSON LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/82/050/00871/AM06/	RLA File :03/94/040/00812/AM06/	Lic.No/Date:0310354094 28.10.2005	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and after detail discussion the Committee decided to call for Central Excise Data from firm vide letter dated 4.11.08. Reminder issued on 15.12.08 .Accordingly the case may be re-listed on 14.1.2009.			

4	Case No.: 5/6/83-ALC1/2008	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case deferred
	HQ File :01/83/050/00115/AM09/	RLA File :03/94/040/01009/AM06/	Lic.No/Date:0310358481 06.12.2005	Defer Date:
	Decision : The Committee considered the case as per agenda defer for want of report from RLA /firm called for vide letter dted 12.11.08. Accordingly the case may be-listed on 31/12/08.			

5	Case No.: 1/2/82-ALC1/2006	Party Name:MAILAM INDIA LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Approved
	HQ File :01/82/050/01363/AM06/	RLA File :25/80/040/00036/AM06/	Lic.No/Date:2510001581 13.02.2006	Defer Date:
	Decision : The Committee considered the case as per agenda. RLA, Pondichery vide their letter dated 17/10/08 has intimated that licences has been issued under para 4.7.1 of HBP on repeat basis.. The Committee decided to withdrawn the case.			

6	Case No.: 24/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/83/050/00134/AM09/	RLA File :08/24/040/00271/AM06/	Lic.No/Date:0810054697 09.03.2006	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from RLA from called for dated 13.10.08. Reminder issued on 7/11/08. Accordingly the case may be re-listed on 14.1.2009.			

7	Case No.: 25/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/83/050/00135/AM09/	RLA File :08/24/040/00272/AM06/	Lic.No/Date:0810054698 09.03.2006	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from RLA from called for dated 13.10.08. Reminder issued on 7/11/08. Accordingly the case may be re-listed on 14.1.2009.			

8	Case No.:26/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00136/AM09/	RLA File :08/24/040/00031/AM07/	Lic.No/Date:0810055959 28.04.2006	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from RLA from called for dated 13.10.08. Reminder issued on 7/11/08. Accordingly the case may be re-listed on 14.1.2009.			

9	Case No.:27/6/83-ALC1/2008	Party Name:ALFA ICA (INDIA) LTD.,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00137/AM09/	RLA File :08/24/040/00043/AM07/	Lic.No/Date:0810056172 05.05.2006	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from RLA from called for dated 13.10.08. Reminder issued on 7/11/08. Accordingly the case may be re-listed on 14.1.2009.			

10	Case No.:31/6/83-ALC1/2008	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00141/AM09/	RLA File :08/24/040/00137/AM07/	Lic.No/Date:0810058820 11.08.2006	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from RLA from called for dated 13.10.08. Reminder issued on 3/12/08. Accordingly the case may be re-listed on 14.1.2009.			

11	Case No.:2/5/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Rejected
	HQ File :01/83/050/00097/AM09/	RLA File :09/24/040/00408/AM06/	Lic.No/Date:0910027348 28.08.2006	Defer Date:

Decision :The Committee considered the case as per agenda and noted that the case has already been rejected in the M.No.36/83 dated 3/12/08. Hence the case is withdrawn.

12	Case No.: 24/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/82/050/00918/AM07/	RLA File :05/24/040/00397/AM07/	Lic.No/Date:0510190745 13.09.2006	Defer Date:07.01.2009
	Decision : The case was listed in the M.No.37/83 dated 10/12/08 and defer for 7/1/09.			

13	Case No.: 1/23/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/83/050/00960/AM07/	RLA File :32/24/040/00062/AM07/	Lic.No/Date:3210034300 30.11.2006	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 14.1.2009			

14	Case No.: 11/6/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Rejected
	HQ File :01/83/050/00121/AM09/	RLA File :03/94/040/01107/AM07/	Lic.No/Date:0310414639 05.01.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been rejected in the M.No.36/83 dated 3/12/08. Hence the case is withdrawn.			

	Case No.: 16/47/81-ALC2/2006	Party Name:STALWART CREATIONS	Meet No/Date:38/83-ALC1/2008	Status: Case
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15			17.12.2008	Deferred
	HQ File :01/81/050/00802/AM07/	RLA File :05/24/040/00870/AM07/	Lic.No/Date:0510197917 16.01.2007	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from DC(SSI). Accordingly the case may be relisted on 14.1.09			

16	Case No.:18/46/82-ALC1/2006	Party Name:FLORALE (INDIA) PVT. LTD.,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/82/050/01580/AM07/	RLA File :07/24/040/00695/AM07/	Lic.No/Date:0710049625 18.01.2007	Defer Date:07.01.2009
	Decision : The case was listed in the M.No.37/83 dated 10/12/08 and defer for 7/1/09.			

17	Case No.:837/21/82-ALC4/2007	Party Name:EMAMI LIMITED,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Deffered
	HQ File :01/82/050/01653/AM07/	RLA File :02/24/040/00329/AM07/	Lic.No/Date:0210098311 20.02.2007	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from the firm/RLA. Reminder issued on 13/10/2008 and 7/1108 by this office. Accordingly the case may be re-listed on 14.1.2008.			

18	Case No.:968/21/82-ALC4/2007	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/82/050/01834/AM07/	RLA File :03/94/040/00965/AM07/	Lic.No/Date:0310423828 21.03.2007	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from the firm/RLA. Reminder issued on 13/10/2008 and 7/1108 by this office. Accordingly the case may be re-listed on 14.1.2008.			

19

Case No.: 12/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status : Case Approved
HQ File :01/83/050/00278/AM08/	RLA File :34/24/040/00018/AM08/	Lic.No/Date:3410018757 09.05.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/70/2007/Ch.II dated 11.12.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Ammonium Polyborate	1 kg.	Borax Pentahydrate	1.32 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.:1/11/80-ALC2/2007	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Rejected
	HQ File :01/80/050/00104/AM08/	RLA File :03/95/040/00129/AM08/	Lic.No/Date:0310429592 16.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter issued by this office.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

21	Case No.:19/22/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Rejected
	HQ File :01/83/050/00522/AM08/	RLA File :05/24/040/00203/AM08/	Lic.No/Date:0510204897 14.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to			

D/letter issued by this office.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

22	Case No.:126/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Rejected
	HQ File :01/83/050/01934/AM08/	RLA File :07/24/040/00253/AM08/	Lic.No/Date:0710052532 18.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

23	Case No.:868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289 01.08.2007	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 14.1.2009			

24	Case No.:149/46/83-ALC1/2007	Party Name:IMPACT SAFETY GLASS WORKS P LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case approved
	HQ File :01/83/050/01957/AM08/	RLA File :07/24/040/00386/AM08/	Lic.No/Date:0710053085 28.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been approve in the M.No.37/83 dated 10/12/08. Hence the case is withdrawn.			

	Case No.:47/25/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:38/83-ALC1/2008	Status:Case
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25			17.12.2008	Deferred
	HQ File :01/83/050/01072/AM08/	RLA File :03/95/040/00491/AM08/	Lic.No/Date:0310441008 28.08.2007	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 14.1.2009			

26	Case No.:40/28/80-ALC2/2007	Party Name:FINOTEX FIBRECAST,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/80/050/00440/AM08/	RLA File :31/24/040/00197/AM08/	Lic.No/Date:3110030771 14.09.2007	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.1.2009			

27	Case No.:41/28/80-ALC2/2007	Party Name:FINOTEX FIBRECAST,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/80/050/00441/AM08/	RLA File :31/24/040/00198/AM08/	Lic.No/Date:3110030772 14.09.2007	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.1.2009			

28	Case No.:36/6/83-ALC1/2008	Party Name:H.K.FINECHEM LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303 21.09.2007	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PI Division. Accordingly the case may be re-listed on 14.1.2009			

29	Case No.: 60/28/80-ALC2/2007	Party Name:GEM DIAMOND PRODUCTS	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/80/050/00460/AM08/	RLA File :03/94/040/00609/AM08/	Lic.No/Date:0310444042 24.09.2007	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Steel/Mines. Accordingly the case may be re-listed on 14.1.2009			

30	Case No.: 36/29/83-ALC1/2007	Party Name:PRATIK PANELS LTD.,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/83/050/01301/AM08/	RLA File :03/95/040/00659/AM08/	Lic.No/Date:0310445369 05.10.2007	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 14.1.2009			

31	Case No.: 168/46/83-ALC1/2007	Party Name:MULCHAND M. ZAVERI	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661 09.10.2007	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 14.1.2009			

32	Case No.: 101/29/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/83/050/01366/AM08/	RLA File :03/94/040/00714/AM08/	Lic.No/Date:0310446342 15.10.2007	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 14.1.2009			

33	Case No.:43/32/83-ALC1/2007	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/01465/AM08/	RLA File :03/94/040/00267/AM08/	Lic.No/Date:0310448008 26.10.2007	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm D/L dated 21/10/08 issued by the Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 14.1.09.			

34	Case No.:18/33/81-ALC2/2007	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Rejected
	HQ File :01/81/050/00415/AM08/	RLA File :05/24/040/00615/AM08/	Lic.No/Date:0510211603 05.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by this office. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

35	Case No.:8/33/83-ALC1/2007	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/01537/AM08/	RLA File :03/95/040/00759/AM08/	Lic.No/Date:0310449696 07.11.2007	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 14.1.2009			

36	Case No.:4/39/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/01583/AM08/	RLA File :03/95/040/00741/AM08/	Lic.No/Date:0310450752 20.11.2007	Defer Date:14.01.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.1.2009.

37	Case No.: 20/39/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/83/050/01599/AM08/	RLA File :03/94/040/00877/AM08/	Lic.No/Date:0310451206 22.11.2007	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm D/L dated 19/11/08 . Accordingly the case may be re-listed on 14.1.09.			

38	Case No.: 81/3/83-ALC1/2008	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Rejected
	HQ File :01/83/050/00087/AM09/	RLA File :03/94/040/00894/AM08/	Lic.No/Date:0310451535 26.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by this office on 2/9/08. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

39	Case No.: 76/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/83/050/01655/AM08/	RLA File :17/24/040/00106/AM08/	Lic.No/Date:1710001848 30.11.2007	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 14/1/2009.			

	Case No.: 72/14/83-ALC1/2008	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
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40	HQ File :01/83/050/00442/AM09/	RLA File :05/24/040/00690/AM08/	Lic.No/Date:0510213035 05.12.2007	Defer Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 14/1/2009.				

41	Case No.:34/51/83-ALC1/2007	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/02068/AM08/	RLA File :05/24/040/00703/AM08/	Lic.No/Date:0510213513 13.12.2007	Defer Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.1.2009				

42	Case No.:10/14/83-ALC1/2008	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Approved
	HQ File :01/83/050/00380/AM09/	RLA File :05/24/040/00770/AM08/	Lic.No/Date:0510214356 03.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.36/83 dated 3/12/08. Hence the case is withdrawn.				

Case No.:22/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status :Case Approved
HQ File :01/83/050/00553/AM09/	RLA File :03/95/040/00824/AM08/	Lic.No/Date:0310457001 08.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/119/2007/Ch.II dated 17.12.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
STEROL 161811 (Cetostearyl	1 kg	1 Ceto Stearyl Alcohol	0 365 Kg

43	STEROL 161818 (Cetostearyl Alcohol Poly Glycol Ether) (Ceto Stearyl Alcohol 10 mole ethoxylate)		1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.645 Kg
	STEROL 161818 (Cetostearyl Alcohol Poly Glycol Ether) (Ceto Stearyl Alcohol 17 mole ethoxylate)	1 Kg	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.255 Kg 0.760 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

44	Case No.:44/18/83-ALC1/2008	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00575/AM09/	RLA File :03/94/040/01025/AM08/	Lic.No/Date:0310459445 29.01.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.1.2009			

45	Case No.:9/14/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Approved
	HQ File :01/83/050/00379/AM09/	RLA File :03/94/040/01084/AM08/	Lic.No/Date:0310459529 30.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case because it is already approved in NC Meeting No.36/09 dt. 3.12.2008			

46	Case No.:15/14/83-ALC1/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00385/AM09/	RLA File :03/94/040/01064/AM08/	Lic.No/Date:0310459533	Defer

30.01.2008

Date:17.12.2008

Decision : The case was listed in the M.No.36/83 dated 3/12/08 and defer for 31/12/09.

47	Case No.:27/14/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00397/AM09/	RLA File :03/94/040/01074/AM08/	Lic.No/Date:0310459531 30.01.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.1.2009			

48	Case No.:6/7/83-ALC1/2008	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Rejected
	HQ File :01/83/050/00153/AM09/	RLA File :05/24/040/00859/AM08/	Lic.No/Date:0510216255 12.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter dated 22/8/08. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

49	Case No.:12/11/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00282/AM09/	RLA File :03/94/040/01128/AM08/	Lic.No/Date:0310460669 12.02.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 19.11.08. Accordingly the case may be re-listed on 14.1.2009.			

	Case No.:53/11/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
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50	HQ File :01/83/050/00323/AM09/	RLA File :09/24/040/00378/AM08/	Lic.No/Date:0910032966 13.02.2008	Defer Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to issue last reminder to firm. If no reply is received with 15 days, the case will be decided by NC. Accordingly the case may be re-listed on 14.1.2009.				

51	Case No.:26/14/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00396/AM09/	RLA File :03/94/040/01155/AM08/	Lic.No/Date:0310461119 14.02.2008	Defer Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19/11/2008. Accordingly the case may be re-listed on 14.1.2009.				

52	Case No.:6/14/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00376/AM09/	RLA File :03/95/040/01114/AM08/	Lic.No/Date:0310461635 19.02.2008	Defer Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.1.2009				

53	Case No.:50/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/02124/AM08/	RLA File :03/95/040/00412/AM08/	Lic.No/Date:0310462236 22.02.2008	Defer Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.1.2009.				

	Case No.:53/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
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54	HQ File :01/83/050/02127/AM08/	RLA File :03/95/040/00830/AM08/	Lic.No/Date:0310462811 27.02.2008	Defer Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.1.2009.				

55	Case No.:57/18/83-ALC1/2008	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00588/AM09/	RLA File :31/24/040/00375/AM08/	Lic.No/Date:3110032883 28.02.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to issue last reminder to firm. If no reply is received with 15 days, the case will be decided by NC. Accordingly the case may be re-listed on 14.1.2009.			

56	Case No.:58/18/83-ALC1/2008	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00589/AM09/	RLA File :31/24/040/00376/AM08/	Lic.No/Date:3110032885 28.02.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to issue last reminder to firm. If no reply is received with 15 days, the case will be decided by NC. Accordingly the case may be re-listed on 14.1.2009.			

57	Case No.:3/8/83-ALC1/2008	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00171/AM09/	RLA File :02/24/040/00311/AM08/	Lic.No/Date:0210109810 04.03.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 14.1.2009			

	Case No.:11/7/83-ALC1/2008	Party Name:NISHA INDUSTRIES LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
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58	HQ File :01/83/050/00158/AM09/	RLA File :05/24/040/00902/AM08/	Lic.No/Date:0510217635 10.03.2008	Defer Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.1.2009.				

59	Case No.:74/9/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00246/AM09/	RLA File :03/94/040/01280/AM08/	Lic.No/Date:0310464645 12.03.2008	Defer Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 14.1.2009				

60	Case No.:75/9/83-ALC1/2008	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00247/AM09/	RLA File :03/94/040/01286/AM08/	Lic.No/Date:0310465386 17.03.2008	Defer Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.1.2009				

61	Case No.:48/9/83-ALC1/2008	Party Name:RAJ BORAX LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00220/AM09/	RLA File :03/95/040/01216/AM08/	Lic.No/Date:0310465786 19.03.2008	Defer Date:07.01.2009
Decision : The case was listed in the M.No.37/83 dated 10/12/08 and defer for 7/1/09.				

	Case No.:58/9/83-ALC1/2008	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00230/AM09/	RLA File :03/94/040/01151/AM08/	Lic.No/Date:0310466025	Defer

62			25.03.2008	Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to issue last reminder to firm. If no reply is received with 15 days, the case will be decided by NC. Accordingly the case may be re-listed on 14.1.2009.				

63	Case No.:53/14/83-ALC1/2008	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Approved
	HQ File :01/83/050/00423/AM09/	RLA File :05/24/040/00875/AM08/	Lic.No/Date:0510218435 25.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case because it is already approved in NC Meeting No.36/09 dt. 3.12.2008			

64	Case No.:17/18/83-ALC1/2008	Party Name:SEJAL ARCHITECTURAL GLASS LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00548/AM09/	RLA File :03/95/040/01459/AM07/	Lic.No/Date:0310466104 25.03.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.1.2009.			

65	Case No.:20/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00551/AM09/	RLA File :03/94/040/01335/AM08/	Lic.No/Date:0310466225 26.03.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19/11/2008. Accordingly the case may be re-listed on 14.1.2009.			

	Case No.:35/14/83-ALC1/2008	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Approved
	HQ File :01/83/050/00405/AM09/	RLA File :05/24/040/01000/AM08/	Lic.No/Date:0510219121	Defer Date:

66			08.04.2008	
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case because it is already approved in NC Meeting No.36/09 dt. 3.12.2008			

67	Case No.:59/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00329/AM09/	RLA File :31/24/040/00009/AM09/	Lic.No/Date:3110033506 15.04.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.1.2009			

68	Case No.:70/14/83-ALC1/2008	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00440/AM09/	RLA File :05/24/040/00018/AM09/	Lic.No/Date:0510219449 17.04.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.1.2009.			

69	Case No.:52/14/83-ALC1/2008	Party Name:INSPIRATION	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00422/AM09/	RLA File :05/24/040/00012/AM09/	Lic.No/Date:0510219462 21.04.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 14.1.2009			

	Case No.:18/6/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00128/AM09/	RLA File :08/24/040/00019/AM09/	Lic.No/Date:0810071461	Defer

70		24.04.2008	Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 1/8/2008 & 8/10/08. Accordingly the case may be relisted on 14.1.09			

71	Case No.:19/6/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00129/AM09/	RLA File :08/24/040/00023/AM09/	Lic.No/Date:0810071463 24.04.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 1/8/2008 & 8/10/08. Accordingly the case may be relisted on 14.1.09			

72	Case No.:58/14/83-ALC1/2008	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00428/AM09/	RLA File :05/24/040/00042/AM09/	Lic.No/Date:0510219763 25.04.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.1.2009.			

Case No.:59/14/83-ALC1/2008	Party Name:NISHA INDUSTRIES LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Approved
HQ File :01/83/050/00429/AM09/	RLA File :05/24/040/00063/AM09/	Lic.No/Date:0510220034 02.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 17.12.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty

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Self Adhesive Paper with Adhesive coating weight of minimum 22 GSM	630000 Sq. Mtr.	1. Glassine Release Base Paper.	40000.000 Kg
		GSM: 62+/-10% (Variation) Glassine Release Base Paper	
		2. Silicon Coating Chemical (SL-160)	1200.100 Kg
		Silicon Coating Chemical	
		3. Cross Linker (7682) Cross Linker	30.000 Kg
		4. Catalyst (4000) Chemical in Liquid Form	18.000 Kg
		5. Face Paper One Side Coated Paper. GSM:80+/-10% (Variation) One Side Coated paper	52000.000 Kg
		6. Water Based Acrylic Adhesive (55% Solid Contents) Water Based Acrylic Adhesive (55%Solid)	26000.000 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:30/14/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
HQ File :01/83/050/00400/AM09/	RLA File :10/24/040/00011/AM09/	Lic.No/Date:1010029504 12.05.2008	Defer Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 14.1.2009			

Case No.:67/18/83-ALC1/2008

Party Name:UNIVERSAL OLEORESINS

Meet No/Date:38/83-ALC1/2008
17.12.2008

Status:Case Deferred

HQ File :01/83/050/00598/AM09/

RLA File :10/24/040/00005/AM09/

Lic.No/Date:1010029502

Defer

75			12.05.2008	Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.1.2009				

76	Case No.: 59/18/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/83/050/00590/AM09/	RLA File :10/24/040/00215/AM08/	Lic.No/Date:1010029512 14.05.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.1.2009			

77	Case No.: 50/11/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/83/050/00320/AM09/	RLA File :02/24/040/00037/AM09/	Lic.No/Date:0210112482 15.05.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and noted that reply to the information called for by DBT has been received and sent to DBT for their comments on 8/12/08. The Committee decided to defer the case for four weeks.. Accordingly the case may be re-listed on 14.1.2009.			

78	Case No.: 61/14/83-ALC1/2008	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/83/050/00431/AM09/	RLA File :03/94/040/00071/AM09/	Lic.No/Date:0310471515 16.05.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.1.2009			

	Case No.: 43/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Deffered
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79	HQ File :01/83/050/00413/AM09/	RLA File :03/94/040/00065/AM09/	Lic.No/Date:0310471590 19.05.2008	Defer Date:17.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PI Division. Accordingly the case may be re-listed on 14.1.2009				

80	Case No.:47/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00417/AM09/	RLA File :03/94/040/00064/AM09/	Lic.No/Date:0310471586 19.05.2008	Defer Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PI Division. Accordingly the case may be re-listed on 14.1.2009				

81	Case No.:27/18/83-ALC1/2008	Party Name:PUBLICITY PRINTERS	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00558/AM09/	RLA File :03/95/040/00146/AM09/	Lic.No/Date:0310471623 19.05.2008	Defer Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19/11/08 issued by this office. Accordingly the case may be re-listed on 14.1.2009.				

82	Case No.:5/12/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00346/AM09/	RLA File :02/24/040/00029/AM09/	Lic.No/Date:0210112600 21.05.2008	Defer Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.1.2009				

	Case No.:23/18/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
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83	HQ File :01/83/050/00554/AM09/	RLA File :03/95/040/00010/AM09/	Lic.No/Date:0310471831 22.05.2008	Defer Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.1.2009				

84	Case No.:31/14/83-ALC1/2008	Party Name:WELDON CELLOPLAST LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Approved
	HQ File :01/83/050/00401/AM09/	RLA File :05/24/040/00100/AM09/	Lic.No/Date:0510220920 23.05.2008	Defer Date:14.01.2009
Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.36/83 dated 3/12/08. Hence the case is withdrawn.				

85	Case No.:40/11/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00310/AM09/	RLA File :02/24/040/00008/AM09/	Lic.No/Date:0210112755 26.05.2008	Defer Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of reply to the D/L dated 26/8/2008 from the firm and directed to issue reminder to the firm. Accordingly the case may be re-listed on 14.1.2009.				

86	Case No.:41/11/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00311/AM09/	RLA File :02/24/040/00013/AM09/	Lic.No/Date:0210112756 26.05.2008	Defer Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of reply to the D/L dated 26/8/2008 from the firm and directed to issue reminder to the firm. Accordingly the case may be re-listed on 14.1.2009.				

87	Case No.: 41/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/83/050/00411/AM09/	RLA File :05/24/040/00021/AM09/	Lic.No/Date:0510220941 26.05.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of reply to the D/L dated 26/8/2008 from the firm and directed to issue reminder to the firm. Accordingly the case may be re-listed on 14.1.2009.			

88	Case No.: 42/14/83-ALC1/2008	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/83/050/00412/AM09/	RLA File :03/94/040/01344/AM08/	Lic.No/Date:0310472058 27.05.2008	Defer Date:31.12.2009
	Decision : The case was listed in the M.No.36/83 dated 3/12/08 and defer for 31/12/08.			

89	Case No.: 45/14/83-ALC1/2008	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Rejected
	HQ File :01/83/050/00415/AM09/	RLA File :03/94/040/00346/AM08/	Lic.No/Date:0310472062 27.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been rejected in the M.No.36/83 dated 3/12/08. Hence the case is withdrawn.			

	Case No.: 24/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Approved
	HQ File :01/83/050/00555/AM09/	RLA File :03/95/040/00093/AM09/	Lic.No/Date:0310472161 27.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/119/2007/Ch.II dated 17.12.2007 and decided to approve this case as under:-			

90	Item of Export	Qty	Item of Import	Qty
	STEROL 1202 C1 (Lauryl Alcohol 2 Mole Ethoxylated)	1 kg.	1. Lauryl Alcohol	0.702 kg.
			2. Ethylene Oxide	0.318 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

91	Case No.:49/14/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00419/AM09/	RLA File :03/94/040/00215/AM09/	Lic.No/Date:0310472304 28.05.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of reply to the D/L dated 26/8/2008 from the firm and directed to issue reminder to the firm. Accordingly the case may be re-listed on 14.1.2009.			

92	Case No.:48/14/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00418/AM09/	RLA File :03/94/040/00108/AM09/	Lic.No/Date:0310472205 28.05.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.1.2009			

	Case No.:32/18/83-ALC1/2008	Party Name:MICRO INKS LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Approved
	HQ File :01/83/050/00563/AM09/	RLA File :03/95/040/00186/AM09/	Lic.No/Date:0310472486 29.05.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/56/20087/Ch.II dated 11.12.2008 and decided to approve this case as under:-

93

Item of Export	Qty	Item of Import	Qty
Cobalt Octoate Drier (Cobalt content: 6.6%)	1 kg.	1. Cobalt Sulphate Heptahydrate 2. 2-Ethyl Hexanoic Acid	0.322 kg. 0.337 kg.

No technical literature furnished in support of other items applied for.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:66/18/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
HQ File :01/83/050/00597/AM09/	RLA File :10/24/040/00017/AM09/	Lic.No/Date:1010029668 30.05.2008	Defer Date:14.01.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.1.2009

Case No.:56/18/83-ALC1/2008	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Approved
HQ File :01/83/050/00587/AM09/	RLA File :07/24/040/00094/AM09/	Lic.No/Date:0710057653 02.06.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/49/2008/Ch.II dated 6.10.08 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Hiper GP 3	1 kg.	i) Addco 402 G	0.448 Kg

95	Gear Oil Additive for automotive and industrial applications Containing 1) 44% of Addco 402 G (Sulphurized di-isobutylene)	(Sulphurized di-isobutylene)	
	2) 0.80% of Lubrizol 859 (Hydroxy Alkyl Carboxylic ester – Succinic Acid of C-12 Alcohol)	ii) Lubrizol 5172 (Poly etheresters of succinic Acid)	0.001Kg
	3) 1% of Lubrizol 889 D (Ester Copolymer – Ethylene Oxide and Propylene Oxide)	iii) Lubrizol 859 (Hydroxy Alkyl Carboxylic ester – Succinic Acid of C-12 Alcohol)	0.0081 Kg
	4) 0.1% of Lubrizol 5172 A (Substituted Thiadiazole – butyl ester of Dimercapto Thiadiazole)	iv) Lubrizol 889 D (Ester Copolymer – Ethylene Oxide and Propylene Oxide)	0.0102 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

96	Case No.:33/18/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00564/AM09/	RLA File :03/95/040/00208/AM09/	Lic.No/Date:0310472952 03.06.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 14.1.2009			

Case No.:64/18/83-ALC1/2008	Party Name:HILLWOOD FURNITURE	Meet No/Date:38/83-ALC1/2008	Status:Case
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97		PRIVATE LIMITED	17.12.2008	Deferred
	HQ File :01/83/050/00595/AM09/	RLA File :10/24/040/00012/AM09/	Lic.No/Date:1010029682 03.06.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 14.1.2009			

98	Case No.:67/11/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00337/AM09/	RLA File :05/24/040/00113/AM09/	Lic.No/Date:0510221581 04.06.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of reply to the D/L dated 26/8/2008 from the firm and directed to issue reminder to the firm. Accordingly the case may be re-listed on 14.1.2009.			

99	Case No.:29/18/83-ALC1/2008	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00560/AM09/	RLA File :03/95/040/00177/AM09/	Lic.No/Date:0310473242 05.06.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 14.1.2009			

100	Case No.:49/18/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Rejected
	HQ File :01/83/050/00580/AM09/	RLA File :03/94/040/00243/AM09/	Lic.No/Date:0310473569 06.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been rejected in the M.No.36/83 dated 3/12/08. Hence the case is withdrawn.			

101	Case No.:3/12/83-ALC1/2008	Party Name:BLS POLYMERS LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00344/AM09/	RLA File :05/24/040/00137/AM09/	Lic.No/Date:0510221660 06.06.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.1.2009			

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Case No.:8/12/83-ALC1/2008	Party Name:INDO COLCHEM LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Approved
HQ File :01/83/050/00349/AM09/	RLA File :08/24/040/00171/AM08/	Lic.No/Date:0810072417 09.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/34/2008/Ch.II dated 7.10.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Super Black R	1 kg.	1. Meta Phenylene Diamine 4-Sulfonic Acid	0.140 Kg
		2. J Acid	0.095 Kg
		3. H Acid	0.204 Kg
		4. Acetanilide Based Vinyl Sulphone Ester	0.610 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:28/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Approved
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103

HQ File :01/83/050/00559/AM09/	RLA File :03/95/040/00117/AM09/	Lic.No/Date:0310473620 09.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/119/2007/Ch.II dated 17.12.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
STERO CARE CD (Coco Diethanol Amide)	1 kg.	Ethylene Oxide	0.417 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

104	Case No.:8/13/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00359/AM09/	RLA File :07/24/040/00086/AM09/	Lic.No/Date:0710057825 11.06.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 14.1.09			

105	Case No.:9/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00360/AM09/	RLA File :05/24/040/00799/AM08/	Lic.No/Date:0510221995 12.06.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 14.1.09			

	Case No.:85/14/83-ALC1/2008	Party Name:UNI KLINGER LIMITED,	Meet No/Date:38/83-ALC1/2008	Status:Case
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106			17.12.2008	Deferred
	HQ File :01/83/050/00455/AM09/	RLA File :31/24/040/00080/AM09/	Lic.No/Date:3110034076 18.06.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 12/11/08 issued by this office. Accordingly the case may be re-listed on 14.1.2009.			

107	Case No.:74/14/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00444/AM09/	RLA File :05/24/040/00410/AM08/	Lic.No/Date:0510222309 18.06.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.1.2009.			

108	Case No.:90/14/83-ALC1/2008	Party Name:GUJARAT CORK & RUBBER PVT LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00460/AM09/	RLA File :52/24/040/00006/AM09/	Lic.No/Date:5210023763 19.06.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.1.2009.			

109	Case No.:93/14/83-ALC1/2008	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00463/AM09/	RLA File :03/95/040/00264/AM09/	Lic.No/Date:0310475544 19.06.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of reply to the D/L dated 12/11/2008 from the firm and directed to issue reminder to the firm. Accordingly the case may be re-listed on 14.1.2009.			

110	Case No.:20/13/83-ALC1/2008	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00466/AM09/	RLA File :04/24/040/00210/AM08/	Lic.No/Date:0410096648 20.06.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19/11/08. Accordingly the case may be re-listed on 14.1.2009.			

111	Case No.:22/13/83-ALC1/2008	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00468/AM09/	RLA File :04/24/040/00154/AM08/	Lic.No/Date:0410096650 20.06.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19/11/08 issued by this office. Accordingly the case may be re-listed on 14.1.2009.			

112	Case No.:96/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00470/AM09/	RLA File :05/24/040/00171/AM09/	Lic.No/Date:0510222599 23.06.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 17.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net weight of each of the export item and net content of paper, PVC, foam sheet, bookbinding board and PVC coating paper in export 2. Net weight of import item No.1 3. Thickness of import item No.4,8 and 11 4. Width of import item No.10			

Accordingly the case may be re-listed on 14.1.2009.

113	Case No.:97/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00471/AM09/	RLA File :05/24/040/00177/AM09/	Lic.No/Date:0510222600 23.06.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 22.9.08 by this office and also decided to issue reminder to the firm. Accordingly the case may be re-listed on 14.1.2009.			

114	Case No.:98/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00472/AM09/	RLA File :05/24/040/00185/AM09/	Lic.No/Date:0510222603 23.06.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 22.9.08 by this office and also decided to issue reminder to the firm. Accordingly the case may be re-listed on 14.1.2009.			

115	Case No.:101/14/83-ALC1/2008		Party Name:STERLING AUXILIARIES PVT LTD		Meet No/Date:38/83-ALC1/2008 17.12.2008		Status:Case Approved	
	HQ File :01/83/050/00475/AM09/		RLA File :03/95/040/00222/AM09/		Lic.No/Date:0310476203 24.06.2008		Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2001/Ch.II dated 17.12.2008 and decided to approve this case as under:-							
Item of Export		Qty		Item of Import		Qty		

115	STERO 1202 C1 (Lauryl Alcohol 2 Mole Ethoxylated)	1 kg.	1. Lauryl Alcohol 2. Ethylene Oxide	0.702 kg. 0.318 kg
	STERO CO 300 (BG) (Polyoxyethylene Ricinoleic Acid) (Ricinoleic Acid 40 mole ethoxylated)	1 kg	1. Ethylene Oxide	0.667 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

116	Case No.:12/15/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00490/AM09/	RLA File :05/24/040/00222/AM09/	Lic.No/Date:0510222898 26.06.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 22.8.08 by this office and also decided to issue reminder to the firm. Accordingly the case may be re-listed on 14.1.2009.			

117	Case No.:11/16/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00512/AM09/	RLA File :03/94/040/00237/AM09/	Lic.No/Date:0310477173 02.07.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.1.2009.			

118	Case No.:1/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Deffered
	HQ File :01/83/050/00532/AM09/	RLA File :03/95/040/00298/AM09/	Lic.No/Date:0310478482 14.07.2008	Defer Date:17.12.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.1.2009.

119	Case No.:3/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00534/AM09/	RLA File :03/94/040/00324/AM09/	Lic.No/Date:0310478575 14.07.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L 19/11/2008. Accordingly the case may be re-listed on 14.1.2009.			

120	Case No.:5/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00536/AM09/	RLA File :03/94/040/00303/AM09/	Lic.No/Date:0310478673 15.07.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19/11/2008. Accordingly the case may be re-listed on 14.1.2009.			

121	Case No.:6/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00537/AM09/	RLA File :03/94/040/00332/AM09/	Lic.No/Date:0310478674 15.07.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19/11/2008. Accordingly the case may be re-listed on 14.1.2009.			

122	Case No.:9/18/83-ALC1/2008	Party Name:B.I.C. AUTO PVT.LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00540/AM09/	RLA File :05/24/040/00062/AM09/	Lic.No/Date:0510223821 15.07.2008	Defer Date:14.01.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 14.1.09

123	Case No.:12/18/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00543/AM09/	RLA File :05/24/040/00148/AM09/	Lic.No/Date:0510223976 17.07.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22.9.08. Reminder issued on 12/12/08. Accordingly the case may be re-listed on 14.1.2009.			

124	Case No.:13/18/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00544/AM09/	RLA File :05/24/040/00206/AM09/	Lic.No/Date:0510223981 17.07.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22.9.08. Reminder issued on 12/12/08. Accordingly the case may be re-listed on 14.1.2009.			

125	Case No.:14/18/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00545/AM09/	RLA File :05/24/040/00261/AM09/	Lic.No/Date:0510223985 17.07.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22.9.08. Reminder issued on 12/12/08. Accordingly the case may be re-listed on 14.1.2009.			

	Case No.:70/18/83-ALC1/2008	Party Name:SHREE SHIVAJI GLOBAL	Meet No/Date:38/83-ALC1/2008	Status:Case
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126		EXPORTS	17.12.2008	Deferred
	HQ File :01/83/050/00601/AM09/	RLA File :12/24/040/00001/AM09/	Lic.No/Date:1210005831 18.07.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI) and decided to issue reminder to TA for comments. Accordingly the case may be re-listed on 14.1.2009.			

127	Case No.:75/18/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00606/AM09/	RLA File :02/24/040/00091/AM09/	Lic.No/Date:0210115146 21.07.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 14.1.2009			

128	Case No.:76/18/83-ALC1/2008	Party Name:SHARP MENTHOL INDIA LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case rejected
	HQ File :01/83/050/00607/AM09/	RLA File :05/24/040/00245/AM09/	Lic.No/Date:0510224271 22.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and the written comments forwarded by the Deptt. Of C&PC(Chem.Div) vide U.O.No.14010/58/2008-Ch-II dated 17/12/08 mentioned that the product is a mixture of number of terpenes in varying ration and it may not be possible to decipher L-Carvone content in the product. Further, the firm has not furnished authentic technical literature regarding requirement of L-Carvone in the product vis-à-vis norms applied. Therefore, it is not possible to fix the norm. The Committee decided to reject the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

129	Case No.:19/19/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00626/AM09/	RLA File :04/24/040/00096/AM09/	Lic.No/Date:0410097557	Defer

129		25.07.2008	Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 14.1.09			

130	Case No.:20/19/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00627/AM09/	RLA File :04/24/040/00102/AM09/	Lic.No/Date:0410097558 25.07.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 14.1.09			

131	Case No.:22/19/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00629/AM09/	RLA File :34/24/040/00071/AM09/	Lic.No/Date:3410021925 25.07.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 14.1.09			

132	Case No.:10/21/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00651/AM09/	RLA File :05/24/040/00272/AM09/	Lic.No/Date:0510225102 07.08.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 27.10.08 by this office and also decided to issue reminder to the firm. Accordingly the case may be re-listed on 14.1.2009.			

	Case No.:15/21/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Approved
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Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 17.12.2008 and decided to approve this case as under:-

Item of Export

1) Combination Packing set (made out of expanded graphite yarn and graphite sheet) Gland packing (containing graphite yarn minimum 25% and graphite sheet 75%)	8000 Kg
2) Combination Packing Ring set (made out of expanded graphite yarn and graphite sheet) Gland packing (containing graphite yarn minimum 35% and graphite sheet 65%)	2620 Kg

Item of Import

1. Expanded Graphite Yarn (Reinforced with inconel wire and 6 nos. glass fibre without cotton fibre 2 grm./meter	2040 Kg
2. Graphite sheet Density 0.7 G/CC	6120 Kg
3. Expanded Graphite Yarn (Cotton fibre reinforced with inconel wire) 1.5 mm dia	935 Kg
4. Graphite sheet Density 0.7 G/CC	1735 Kg

- RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

134	HQ File :01/83/050/00672/AM09/	RLA File :03/95/040/00361/AM09/	Lic.No/Date:0310482321 12.08.2008	Defer Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the M/o Mines.. Accordingly the case may be re-listed on 14.1.2009.				

135	Case No.:1/22/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00676/AM09/	RLA File :04/24/040/00128/AM09/	Lic.No/Date:0410097969 13.08.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 12.11.08 issued by this office. Accordingly the case may be re-listed on 14.1.2009.			

136	Case No.:2/22/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00677/AM09/	RLA File :04/24/040/00120/AM09/	Lic.No/Date:0410097970 13.08.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 12.11.08 issued by this office. Accordingly the case may be re-listed on 14.1.2009.			

137	Case No.:7/22/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00682/AM09/	RLA File :10/24/040/00061/AM09/	Lic.No/Date:1010030607 14.08.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board. Accordingly the case may be re-listed on 14.1.2009.			

138	Case No.:10/22/83-ALC1/2008	Party Name:ARON UNIVERSAL LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00685/AM09/	RLA File :07/24/040/00243/AM09/	Lic.No/Date:0710059148 18.08.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. Of C&PC (Chem.Div) dated 7/8/2008. Accordingly the case may be re-listed on 14.1.2009.			

139	Case No.:11/22/83-ALC1/2008	Party Name:SPECTRAMIX PLASTICS	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00686/AM09/	RLA File :34/24/040/00072/AM09/	Lic.No/Date:3410022095 18.08.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 14/1/2009.			

140	Case No.:12/22/83-ALC1/2008	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00687/AM09/	RLA File :03/95/040/00402/AM09/	Lic.No/Date:0310482779 18.08.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 14/1/2009.			

	Case No.:16/22/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Approved
	HQ File :01/83/050/00691/AM09/	RLA File :17/24/040/00039/AM09/	Lic.No/Date:1710002127 18.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2007/Ch.II dated 23.10.2008 and decided to approve this case as under:-			

Item of Export	Qty	Item of Import	Qty
KEMLOX-502 Polyethylene Glycol (40) Castor Oil (Castor Oil 40 moles ethoxylate)	1 Kg	1. Ethylene Oxide	0.658 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:14/22/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Approved
HQ File :01/83/050/00689/AM09/	RLA File :10/24/040/00063/AM09/	Lic.No/Date:1010030635 19.08.2008	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FNN /01/08 dt. 10.12.2008 offered by them that the weighted average yield comes to 11.03% whereas the firm has applied at 12% yield, the Committee decided to approve the case at 12% yield as under:-

Item of Export	Qty	Item of Import	Qty
Black Pepper Oleoresin	30000 Kg	Light Black Pepper (Light Berries)	250000 Kg

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:17/24/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Approved
HQ File :01/83/050/00730/AM09/	RLA File :03/95/040/00081/AM09/	Lic.No/Date:0310484306	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/17/2002/Ch.III dated 19.11.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Dye Brown 5222 (Containing 30% Tartrazine 25% indigo Carmine 45% Allura Red	1 kg.	1. Para Cresidine Ortho Sulphonic Acid 2. Beta Naphthol 3. Dimethyl Acetal Succinate 4. Sodium Nitrite 5. Indigo 6. Caustic Soda 7. Sulphanilic Acid	0.260 Kg 0.211 Kg 0.128 Kg 0.189 kg 0.172 Kg 0.400 Kg 0.253 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:8/25/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
HQ File :01/83/050/00757/AM09/	RLA File :03/94/040/00557/AM09/	Lic.No/Date:0310485846 10.09.2008	Defer Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 29/10/08 issued by this office. Accordingly the case may be re-listed on 14.1.2009.			

Case No.:10/25/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
HQ File :01/83/050/00759/AM09/	RLA File :10/24/040/00074/AM09/	Lic.No/Date:1010030918	Defer

145		10.09.2008	Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14/1/2009.			

146	Case No.:1/26/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Approved
	HQ File :01/83/050/00766/AM09/	RLA File :17/24/040/00034/AM09/	Lic.No/Date:1710002164 11.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. 14010/11/2007/Ch.II dated 2.12.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Infinity PK 2731	1 kg.	1. Isotridecanol	0.329 kg
	Isotridecanol 8 mole ethoxylates (91%) (Polyoxyethylene Tridecyl Ether)		2. Ethylene Oxide	0.580 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

147	Case No.:2/26/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Approved
	HQ File :01/83/050/00767/AM09/	RLA File :17/24/040/00149/AM08/	Lic.No/Date:1710002165 11.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. 14010/11/2007/Ch.II dated 23.10.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Product-10-BN	1 kg.	1. Ethylene Oxide	0.658 kg
	Polyethylene Glycol (40) Castor Oil			

(Castor Oil 40 moles ethoxylate)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

148	Case No.:6/26/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00771/AM09/	RLA File :03/94/040/00559/AM09/	Lic.No/Date:0310486130 11.09.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 14/1/2009.			

149	Case No.:3/26/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00768/AM09/	RLA File :05/24/040/00300/AM09/	Lic.No/Date:0510227383 12.09.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 12.11.08 issued by this office. Accordingly the case may be re-listed on 14.1.2009.			

150	Case No.:4/26/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00769/AM09/	RLA File :05/24/040/00318/AM09/	Lic.No/Date:0510227384 12.09.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 12.11.08 issued by this office. Accordingly the case may be re-listed on 14.1.2009.			

Case No.:10/26/83-ALC1/2008

Party Name:TETRAHEDRON LIMITED,

Meet No/Date:38/83-ALC1/2008

Status:Case

151			17.12.2008	Deferred
	HQ File :01/83/050/00775/AM09/	RLA File :04/24/040/00033/AM09/	Lic.No/Date:0410098578 15.09.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.1.2009			

152	Case No.:11/26/83-ALC1/2008	Party Name:UNITED CHEMIE (PROP. GUJARAT. DYES & CHEMICALS CO.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00776/AM09/	RLA File :08/24/040/00050/AM09/	Lic.No/Date:0810074735 16.09.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.1.2009			

153	Case No.:15/26/83-ALC1/2008	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00780/AM09/	RLA File :03/94/040/00552/AM09/	Lic.No/Date:0310486638 16.09.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.1.2009			

Case No.:16/26/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Approved
HQ File :01/83/050/00781/AM09/	RLA File :09/24/040/00244/AM09/	Lic.No/Date:0910035275 16.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. 15022/2/2006/Ch.II dated 11.12.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty

154	Profenofos Technical 95% Min. (Profenofos Q Technical 95% Min.)	1 kg.	1. Phenol 2. Bromine 3. Diethyl Phosphoro Chloride Thioate 4. N-Propyl Bromide Liquid 5. 4-Dimethyl Amino Pyridine 6. Mono Chloro Benzene	0.356 kg 0.570 Kg 0.650 Kg 0.540 Kg 0.002 Kg 0.150 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

155	Case No.:17/26/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00782/AM09/	RLA File :05/24/040/00013/AM09/	Lic.No/Date:0510227615 16.09.2008	Defer Date:14.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.1.2009				

Case No.:25/28/83-ALC1/2008	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Approved
HQ File :01/83/050/00841/AM09/	RLA File :17/24/040/00049/AM09/	Lic.No/Date:1710002192 26.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.NIL dated 17.12.2008 and decided to approve this case as under:-			
Item of Export	Qty.	Item of Import	Qty.
1) COIL COATING BACKCOAT FG BECKRYCOAT 740	3990 Ltr.	1. POLYESTER RESIN SATURATED (% NON- VOLATILE CONTENT 55+/-	0.4642 Kg

Containing Pigment Content 31.36%+/-1% Solid Resin Content 31.61%+/- 1% Qty. :- 5187.00 Kgs		2%) Resin 2. TITANIUM DIOXIDE RUTILE GRADE 3. DIMETHYL ESTER / DIABASIC ESTER / RETARDER SOLVENT / RHODIASOLV 4. MELAMINE RESIN (% NON-VOLATILE CONTENT 97+/-2%) 5. MELAMINE RESIN (% NON VOLATILE CONTENT 82+2%) 6. HYDRO CARBON SOLVENT (SOLVENT NAPTHA) (DISTILLATION RANGE 150-190 DEGREE C) 7. INORGANIC BLUE PIGMENT 8. FLOW AGENT 9. MICRRONIZED RED OXIDE PIGMENT 10. CHROME PIGMENT (LEAD CHROMATE)	0.3019 Kg 0.0887 Kg 0.0515 Kg 0.0325 Kg 0.0648 Kg 0.0004 Kg 0.019 Kg 0.0003 Kg 0.0267 Kg
2) COIL COATING POLYESTER GREEN FG BP 350 Containing Pigment Content 11.90%+/-1% Solid Resin Content 43.03%+/-1%	1330 Ltr.	1. POLYESTER RESIN SATURATED (% NON- VOLATILE CONTENT 55+/- 2%) Resin	0.6394 Kg 0.0322 Kg

		DIABASIC ESTER / RETARDER SOLVENT / RHODIASOLV 4. MELAMINE RESIN (% NON-VOLATILE CONTENT 97+/-2%) 5. MELAMINE RESIN (% NON VOLATILE CONTENT 82+2%) 6. HYDRO CARBON SOLVENT (SOLVENT NAPHTHA) (DISTILLATION RANGE 150-190 DEGREE C) 7. FLOW AGENT 8. MICRRONIZED RED OXIDE PIGMENT 9. INORGANIC BLUE PIGMENT 10. CHROME PIGMENT (LEAD CHROMATE)	0.0515 Kg 0.0300 Kg 0.0407 Kg 0.0192 Kg 0.0001 Kg 0.0001 Kg 0.0001 Kg
4) COIL COATING POLYESTER CNG GREEN FG BP 350 Containing Pigment Content 10.04%+/- 1% Solid Resin Content 44.55%+/-1% QTY. :- 1288.20 KGS	1140 Ltr.	1. POLYESTER RESIN SATURATED (% NON- VOLATILE CONTENT 55+/- 2%) Resin 2. TITANIUM DIOXIDE RUTILE GRADE 3. DIMETHYL ESTER / DIABASIC ESTER / RETARDER SOLVENT / RHODIASOLV	0.6763 Kg 0.0459 Kg 0.1079 Kg 0.0734 Kg

		4. MELAMINE RESIN (% NON-VOLATILE CONTENT 97+/-2%) 5. MELAMINE RESIN (% NON VOLATILE CONTENT 82+2%) 6. HYDRO CARBON SOLVENT (SOLVENT NAPHTHA) (DISTILLATION RANGE 150-190 DEGREE C) 7. INORGANIC GREEN PIGMENT 8. FLOW AGENT 9. DEFOAMER 10. CHROME PIGMENT (LEAD CHROMATE) 11. CARBON BLACK PIGMENT	0.0300 Kg 0.0402 Kg 0.0362 Kg 0.0088 Kg 0.008 Kg 0.0141 Kg 0.0092 Kg
5) COILCOATING POLYESTER CARRIBBEAN BLUE FG BP 350 Containing Pigment Content 14.61%+/-1% Solid Resin Content 41.50%+/-1% QTY.:- 1778.40 KGS	1520 Ltr.	1. POLYESTER RESIN SATURATED (% NON-VOLATILE CONTENT 55+/-2%) Resin 2. TITANIUM DIOXIDE RUTILE GRADE 3. DIMETHYL ESTER / DIABASIC ESTER / RETARDER SOLVENT / RHODIASOLV 4. MELAMINE RESIN (%)	0.6126 Kg 0.1094 Kg 0.1123 kg 0.0681 Kg

		NON-VOLATILE CONTENT 0.0400 Kg 97+/-2%) 5. MELAMINE RESIN (% NON VOLATILE CONTENT 82+2%) 0.0069 Kg 0.0491 Kg 6. FLOW AGENT 7. HYDRO CARBON SOLVENT (SOLVENT NAPHTHA) (DISTILLATION RANGE 150-190 DEGREE C) 0.0202 Kg 8. INORGANIC BLUE PIGMENT 0.0038 Kg 0.02 Kg 9. CARBON BLACK PIGMENT 10. INORGANIC GREEN PIGMENT 0.0076 Kg 11. DEFOAMER	
6) COIL COATING POLYESTER PARROT GREEN FG BP 350 Containing Pigment Content 13.92%+/-1% Solid Resin Content 42.18%+/-1% QTY. :- 429.40 KGS	380 Ltr.	1. POLYESTER RESIN SATURATED (% NON-VOLATILE CONTENT 55+/-2%) Resin 0.6343 Kg 0.0538 Kg 2. TITANIUM DIOXIDE RUTILE GRADE 0.1097 Kg 3. DIMETHYL ESTER / DIABASIC ESTER / RETARDER SOLVENT / RHODIASOLV 0.0631 Kg 4. MELAMINE RESIN (% NON-VOLATILE CONTENT 97+/-2%) 0.0400 Kg	

	5. MELAMINE RESIN (% NON VOLATILE CONTENT 82+2%)	0.0408 Kg
	6. HYDRO CARBON SOLVENT (SOLVENT NAPHTHA) (DISTILLATION RANGE 150-190 DEGREE C)	0.0145 Kg
	7. INORGANIC GREEN PIGMENT	0.008 Kg
	8. FLOW AGENT	0.0079 Kg
	9. DEFOAMER	0.0772 Kg
	10. CHROME PIGMENT (LEAD CHROMATE)	0.0007 Kg
	11. CARBON BLACK PIGMENT	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

157	Case No.:1/30/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00861/AM09/	RLA File :03/94/040/00154/AM08/	Lic.No/Date:0310489069 06.10.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. Of C&PC (Chem.Div) dated 11/12/2008. Accordingly the case may be re-listed on 14.1.2009.			

158	Case No.:2/30/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Approved
	HQ File :01/83/050/00862/AM09/	RLA File :03/95/040/00469/AM09/	Lic.No/Date:0310489109 06.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. 14010/51/2008/Ch.II dated 10.11.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Hydrofluoric Acid 49%	1 kg.	1. Fluorspar (Acid Grade) 2. Sulphur	1.006 kg 0.424 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

159	Case No.:4/30/83-ALC1/2008	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00864/AM09/	RLA File :03/94/040/00527/AM09/	Lic.No/Date:0310489196 06.10.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.1.2009			

160	Case No.:16/30/83-ALC1/2008	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00876/AM09/	RLA File :03/94/040/00623/AM09/	Lic.No/Date:0310489392 07.10.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.1.2009			

Case No.:17/30/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:38/83-ALC1/2008	Status:Case
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161			17.12.2008	Deferred
	HQ File :01/83/050/00877/AM09/	RLA File :03/94/040/00438/AM08/	Lic.No/Date:0310489393 07.10.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. Of C&PC (Chem.Div) dated 12/11/2008. Accordingly the case may be re-listed on 14.1.2009.			

162	Case No.:5/30/83-ALC1/2008	Party Name:ALOK INDUSTRIES	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00865/AM09/	RLA File :05/24/040/00434/AM09/	Lic.No/Date:0510229058 08.10.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.1.2009			

163	Case No.:18/30/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00878/AM09/	RLA File :03/94/040/00575/AM09/	Lic.No/Date:0310489606 08.10.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.1.2009			

164	Case No.:19/30/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00879/AM09/	RLA File :03/94/040/00556/AM09/	Lic.No/Date:0310489610 08.10.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.1.2009			

165	Case No.:20/30/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00880/AM09/	RLA File :03/95/040/00611/AM09/	Lic.No/Date:0310489626 08.10.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. Of C&PC (Chem.Div) dated 19/11/2008. Accordingly the case may be re-listed on 14.1.2009.			

166	Case No.:21/30/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00881/AM09/	RLA File :03/94/040/00682/AM09/	Lic.No/Date:0310489842 10.10.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 19/11/08. Accordingly the case may be relisted on 14.1.09			

167	Case No.:22/30/83-ALC1/2008	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00882/AM09/	RLA File :03/94/040/00660/AM09/	Lic.No/Date:0310489846 10.10.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 14/1/2009.			

168	Case No.:23/30/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00883/AM09/	RLA File :03/94/040/00608/AM09/	Lic.No/Date:0310489851 10.10.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19/11/2008. Accordingly the case may be re-listed on 14.1.2009.			

169	Case No.:24/30/83-ALC1/2008	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00884/AM09/	RLA File :03/94/040/00679/AM09/	Lic.No/Date:0310489854 10.10.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.1.2009			

170	Case No.:25/30/83-ALC1/2008	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Approved
	HQ File :01/83/050/00885/AM09/	RLA File :03/94/040/00616/AM09/	Lic.No/Date:0310489889 10.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. 14010/62/2008/Ch.II dated 18.11.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Fatty Alcohol (Cetyl, Stearyl & Ceto-Stearyl)	1 kg.	1. Palm Fatty Acid Distillate 2. Copper Chromite Catalyst	1.160 Kg 0.0004 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

171	Case No.:8/30/83-ALC1/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00868/AM09/	RLA File :09/24/040/00281/AM09/	Lic.No/Date:0910035608 13.10.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.1.2009			

172	Case No.:9/30/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00869/AM09/	RLA File :10/24/040/00177/AM08/	Lic.No/Date:1010031199 13.10.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.1.2009			

173	Case No.:10/30/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Approved
	HQ File :01/83/050/00870/AM09/	RLA File :10/24/040/00062/AM09/	Lic.No/Date:1010031200 13.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. 14010/344/2000/Ch.III dated 18.8.2005 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Direct Reduction Reforming Catalyst, Type:C11- 9-05 RWH (containing 11.5% Nickel)	1 kg.	1. Nickel Metal 2. Special Grade Alumina Powder	0.117 kg 0.125 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

	Case No.:11/30/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Approved
	HQ File :01/83/050/00871/AM09/	RLA File :10/24/040/00078/AM09/	Lic.No/Date:1010031201 13.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. 14010/23/2004/Ch.II dated 6.7.2007 and decided to approve this case as under:-			

174	<table border="1"> <thead> <tr> <th>Item of Export</th><th>Qty</th><th>Item of Import</th><th>Qty</th></tr> </thead> <tbody> <tr> <td>Sulphuric Acid Catalysts Type: C-116 RR and C-116 HV Containing: Ammonium Metavanadate: 9% min. Diatomaceous Earth: 65% Min.</td><td>1 kg.</td><td>1. Ammonium Metavanadate 2. Diatomaceous Earth</td><td>0.090 Kg 0.656 Kg</td></tr> </tbody> </table>	Item of Export	Qty	Item of Import	Qty	Sulphuric Acid Catalysts Type: C-116 RR and C-116 HV Containing: Ammonium Metavanadate: 9% min. Diatomaceous Earth: 65% Min.	1 kg.	1. Ammonium Metavanadate 2. Diatomaceous Earth	0.090 Kg 0.656 Kg	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	
Item of Export	Qty	Item of Import	Qty								
Sulphuric Acid Catalysts Type: C-116 RR and C-116 HV Containing: Ammonium Metavanadate: 9% min. Diatomaceous Earth: 65% Min.	1 kg.	1. Ammonium Metavanadate 2. Diatomaceous Earth	0.090 Kg 0.656 Kg								

175	Case No.:12/30/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.		Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Approved							
	HQ File :01/83/050/00872/AM09/	RLA File :10/24/040/00071/AM09/		Lic.No/Date:1010031202 13.10.2008	Defer Date:							
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. 14010/23/2004/Ch.II dated 6.7.2007 and decided to approve this case as under:-											
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Sulphuric Acid Catalysts Type: C-C-116 HV Containing: Ammonium Metavanadate: 9% min. Diatomaceous Earth: 65% Min.</td><td>1 kg.</td><td>1. Ammonium Metavanadate 2. Diatomaceous Earth</td><td>0.090 Kg 0.656 Kg</td></tr></table>					Item of Export	Qty	Item of Import	Qty	Sulphuric Acid Catalysts Type: C-C-116 HV Containing: Ammonium Metavanadate: 9% min. Diatomaceous Earth: 65% Min.	1 kg.	1. Ammonium Metavanadate 2. Diatomaceous Earth
Item of Export	Qty	Item of Import	Qty									
Sulphuric Acid Catalysts Type: C-C-116 HV Containing: Ammonium Metavanadate: 9% min. Diatomaceous Earth: 65% Min.	1 kg.	1. Ammonium Metavanadate 2. Diatomaceous Earth	0.090 Kg 0.656 Kg									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE												

176	Case No.:13/30/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00873/AM09/	RLA File :10/24/040/00077/AM09/	Lic.No/Date:1010031203 13.10.2008	Defer Date:14.01.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.1.2009

177	Case No.:26/30/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00886/AM09/	RLA File :03/94/040/00526/AM09/	Lic.No/Date:0310490032 13.10.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. Of C&PC (Chem.Div) dated 11/12/2008. Accordingly the case may be re-listed on 14.1.2009.			

178	Case No.:27/30/83-ALC1/2008	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00887/AM09/	RLA File :03/94/040/00642/AM09/	Lic.No/Date:0310490061 13.10.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of Fertilizer for comments. Accordingly the case may be re-listed on 14/1/09.			

179	Case No.:28/30/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00888/AM09/	RLA File :03/94/040/00591/AM09/	Lic.No/Date:0310490067 13.10.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.1.2009			

180	Case No.:29/30/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00889/AM09/	RLA File :05/24/040/00441/AM09/	Lic.No/Date:0510229128 13.10.2008	Defer Date:14.01.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.1.2009

181	Case No.: 30/30/83-ALC1/2008	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/83/050/00890/AM09/	RLA File :03/95/040/00559/AM09/	Lic.No/Date:0310490095 14.10.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 14.1.2009			

182	Case No.: 31/30/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/83/050/00891/AM09/	RLA File :03/95/040/00219/AM09/	Lic.No/Date:0310490103 14.10.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.1.2009			

183	Case No.: 32/30/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/83/050/00892/AM09/	RLA File :05/24/040/00229/AM09/	Lic.No/Date:0510229134 14.10.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 14.1.2009			

184	Case No.: 33/30/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/83/050/00893/AM09/	RLA File :03/94/040/01350/AM08/	Lic.No/Date:0310490227 14.10.2008	Defer Date:14.01.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. Of C&PC (Chem.Div) dated 12/11/2008. Accordingly the case may be re-listed on 14.1.2009.

185	Case No.:21/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/00967/AM09/	RLA File :05/24/040/00439/AM09/	Lic.No/Date:0510230612 10.11.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to refer this case to DIPP for comments and defer the case for four weeks. Accordingly the case may be re-listed on 14.1.2009.			

186	Case No.:1/38/83-ALC1/2008	Party Name:SUNDARAM BRAKE LININGS LIMITED,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/01047/AM09/	RLA File :04/24/040/00210/AM09/	Lic.No/Date:0410100355 27.11.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to refer this case to DIPP for comments and defer the case for four weeks. Accordingly the case may be re-listed on 14.1.2009.			

187	Case No.:2/38/83-ALC1/2008	Party Name:SUNDARAM BRAKE LININGS LIMITED,	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/01048/AM09/	RLA File :04/24/040/00211/AM09/	Lic.No/Date:0410100356 27.11.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to refer this case to DIPP for comments and defer the case for four weeks. Accordingly the case may be re-listed on 14.1.2009.			

188	Case No.:3/38/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/01049/AM09/	RLA File :02/24/040/00204/AM09/	Lic.No/Date:0210120527 02.12.2008	Defer Date:14.01.2009

Decision :The Committee considered the case as per agenda and decided to refer this case to DIPP for comments and defer the case for four weeks. Accordingly the case may be re-listed on 14.1.2009.

189	Case No.: 4/38/83-ALC1/2008	Party Name:WAXOILS PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/83/050/01050/AM09/	RLA File :03/95/040/00217/AM09/	Lic.No/Date:0310496307 03.12.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to refer this case to Deptt. of C&PC (Chem.Div.) for comments and defer the case for four weeks. Accordingly the case may be re-listed on 14.1.2009.			

190	Case No.: 5/38/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/83/050/01051/AM09/	RLA File :04/24/040/00152/AM09/	Lic.No/Date:0410100523 03.12.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to refer this case to Deptt. of C&PC (Chem. Div.) for comments and defer the case for four weeks. Accordingly the case may be re-listed on 14.1.2009.			

191	Case No.: 6/38/83-ALC1/2008	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/83/050/01052/AM09/	RLA File :03/94/040/00853/AM09/	Lic.No/Date:0310496490 04.12.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to refer this case to DIPP for comments and defer the case for four weeks. Accordingly the case may be re-listed on 14.1.2009.			

192	Case No.: 7/38/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status: Case Deferred
	HQ File :01/83/050/01053/AM09/	RLA File :03/94/040/00780/AM09/	Lic.No/Date:0310496504 04.12.2008	Defer Date:14.01.2009

Decision :The Committee considered the case as per agenda and decided to refer this case to Deptt. of C&PC(Chem.Div.) for comments and defer the case for four weeks. Accordingly the case may be re-listed on 14.1.2009.

193	Case No.:8/38/83-ALC1/2008	Party Name:BELLAPREMIER HAPPY HYGIENECARE PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/01054/AM09/	RLA File :35/24/040/00047/AM09/	Lic.No/Date:3510025320 05.12.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to refer this case to DIPP for comments and defer the case for four weeks. Accordingly the case may be re-listed on 14.1.2009.			

194	Case No.:9/38/83-ALC1/2008	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/01055/AM09/	RLA File :03/95/040/00748/AM09/	Lic.No/Date:0310496607 05.12.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to refer this case to Deptt. of C&PC (Chem. Div.) for comments and defer the case for four weeks. Accordingly the case may be re-listed on 14.1.2009.			

195	Case No.:10/38/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/01056/AM09/	RLA File :02/24/040/00214/AM09/	Lic.No/Date:0210120833 08.12.2008	Defer Date:14.01.2009
	Decision : The Committee considered the case as per agenda and decided to refer this case to DIPP for comments and defer the case for four weeks. Accordingly the case may be re-listed on 14.1.2009.			

196	Case No.:11/38/83-ALC1/2008	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:38/83-ALC1/2008 17.12.2008	Status:Case Deferred
	HQ File :01/83/050/01057/AM09/	RLA File :03/94/040/00822/AM09/	Lic.No/Date:0310496806 08.12.2008	Defer Date:14.01.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.1.2009.

Date:07.01.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer